

Name of the Corporate debtor : ReGen Powertech Private Limited

Annexure - 1

Date of commencement of CIRP : 09.12.2019

List of Creditors as on: 30.12.2020

List of secured financial creditors belonging to any class of creditors

(Amount in Rupees)

Sl.No.	Name of the creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim Admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	State Bank of India		8,02,53,76,258	8,02,53,76,258	Secured	8,02,53,76,258	0	NA	61.43%	0	0	0	
2	Cararas Bank		2,88,23,63,476	2,88,23,63,476	Secured	2,88,23,63,476	0	NA	22.06%	0	0	0	
3	Axis Bank		1,25,68,66,009	1,25,68,66,009	Secured	1,25,68,66,009	0	NA	9.62%	0	0	0	
4	Indian Overseas Bank		77,26,59,307	77,26,59,307	Secured	77,26,59,307	0	NA	5.91%	0	0	0	
5	Standard Chartered		12,67,74,320	12,67,74,320	Secured	12,67,74,320	0	NA	0.97%	0	0	0	
6	Hetro Med Solutions Limited		6,40,75,770.00	0	0	0	0	NA	0	0	0	6,40,75,770.00	Claim filed in FORM C however on perusal of the claim document, payment made against the supply of the WEC and WEC supplied and erected at site purchased in the name of the Claimant Operational Creditor. Therefore question of claim does not arise against as the supply already made.
7	Wind Construction Limited		34,38,28,203.00	0	0	0	0	NA	0	0	0	34,38,28,203.00	The claimant made claim as financial creditor whereas on perusal of the documents the claim is in respect of liquidated damages which are due under the contract were converted as loan to Regen together with interest 18%. When a base transaction is based on contract and the same cannot be converted as loan and the claim of the claimant as financial creditor does not arise.
8	BHILWARA GREEN ENERGY LIMITED		9,87,15,205.00	0	0	0	0	NA	0	0	0	9,87,15,205.00	The claimant filed this claim based on Indemnity Contract entered on various dates. Upon perusal of the documents the contract were signed and Sealed by the RISPL and no person signed on behalf of the RPPL and the same is not valid to enforce against RPPL. Further the contents of the contract purely operational nature and not financial creditor.
			13,57,06,58,548	13,06,40,39,370					100%				

